

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 222/Chd/Hry/2017**

**Under Section 252 (3) of the  
Companies Act, 2013 read with  
Rule 87A of NCLT Rules, 2016.**

LUI Infra Private Limited.

...Petitioner

Vs.

Registrar of Companies, NCT of Delhi, New Delhi.

...Respondent

Present: Mr. Bhupesh Gupta, Practicing Company Secretary & Mr. Nahush Jain, Advocate for petitioner.  
Dr. Raj Singh, Registrar of Companies, Punjab & Chandigarh, and Himachal Pradesh for ROC, NCT of Delhi & Haryana.  
Mr. Krishna Kant, Advocate for Mr. Tajender K. Joshi, standing counsel for Income Tax Department.

Learned counsel appearing for Income Tax Department submits that senior standing counsel Mr. Tajender K. Joshi on the panel of Advocates for Income Tax Department, was unable to come today due to some personal difficulty. It is also submitted that the Income Tax Department received notice only a week ago. Registrar of Companies also seeks time to file report.

List the matter for arguments on 29.01.2018. The representation/ objections, if any, by the Income Tax Department and report of the Registrar of Companies be filed at least five days before the date fixed with copy advance to the counsel for the petitioner.

Sd/-  
(Justice R.P. Nagrath)  
(Member (Judicial))

December 08, 2017

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